

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
UNSTARRED QUESTION NO.5035
TO BE ANSWERED ON THE 16TH DECEMBER, 2016

ONE RANK ONE PENSION

5035. SHRI DINESH TRIVEDI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has amended the definition of One Rank One Pension (OROP) for the Implementation of OROP; and
- (b) if so, the details thereof and the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

राष्ट्र रक्षण मंत्री

(डा. सुभाष भामरे)

(a) & (b): Government vide Ministry of Defence letter No. 12(01)/2014/D(Pen/Pol)-Part-II, dated 07.11.2015 had issued orders for implementation of One Rank One Pension (OROP) for Defence Forces Personnel. As per order, it has been decided to implement “One Rank One Pension” (OROP) for the Ex-Servicemen with effect from 01.07.2014. OROP implies that uniform pension be paid to the Defence Forces Personnel retiring in the same rank with the same length of service, regardless of their date of retirement, which, implies bridging the gap between the rates of pension of current and past pensioners at periodic intervals i.e. every 5 years. So far, the Government has not made any amendment in the OROP order dated 07.11.2015.
